
(1985) 02 OHC CK 0041

In the Orissa High Court

Case No : Criminal Miscellaneous Case No. 34 of 1985

Kamal Kumar Jena

APPELLANT

Vs

State of Orissa

RESPONDENT

Date of Decision : 13-02-1985

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 437

Citation : (1985) 59 CLT 211 : (1985) 1 OLR 253

Hon'ble Judges : P.C. Misra, J;B.K. Behera, J

Bench : Division Bench

Advocate : A. Deo, D. Nayak and P.K. Dhal, for the Appellant; N.C. Panigrahi, Additional Government Advocate, for the Respondent

Judgement

P.C. Misra, J.—We have heard the learned counsel for the petitioner and Mr. N.C. Panigrahi, the learned Additional Government Advocate. The petitioner is accused of an offence of murder. Earlier he had unsuccessfully moved this Court for his release on bail. Now he has made a fresh application on the ground that his mother is suffering from anaemia and bronchitis for which his presence is necessary. It has come to our notice . that a number of such applications are now being made by persons accused of serious and heinous offences after their applications for bail are rejected. The Court should be very careful and circumspect while considering such applications even if they are supported by medical certificates. Having carefully considered the matter, we see no reason to admit the petitioner to bail even for some period. The application is rejected. The Miscellaneous Case is accordingly dismissed.

2. The trial be expedited and may be disposed of within three months, if possible.